The Report together with the details of recommendations made therein would be laid on the Table of the House as soon as all the formalities are completed.

(b) and (c) Th_c Report is under consideration of the Government.

Raising fhe limit of Monopoly Houses

965. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to raise the limit of a monopoly house from Rs. 20 crores to Rs. 65 crores, keeping in view the inflation in the country; and

(b) if sO₁ by when?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL); (a) and (b) There is at present no proposal before the Government to raise the limit of,a Monopoly House from Rs. 20 crores to Rs. 65 orores.

Underutilisation of installed capacity of telephone exchanges in Metropolitan cities

•966. SHRI SATYA PRAKASH MALAVTYA;

SHRI RAM NARESH KUSHAWAHA.

Will the Minister of COMMUNICA-TIONS be pleased to state:

- fa) what is the present percentage of utilisation of the installed capacity of the lelephone exchanges in metropolitan cities like Delhi, Bombay Madras and Calcutta; and
- (b) what steps have been taken by Government to utilise the installed capacity of the telephone exchanges in full, to reduce the waiting lists for telephone connections? 375 RS—8

THE DEPUTY MINISTER IN THE MINISTRY OF ' COMMUNICATIONS (SHRI VIJAY N. PATIL); (a) The percentage utilisation of telephone systems in metropolitan cities is a_s under:—

System	Percentage utilisa-
	tion on 31-3-84
Delhi	88.8
Bombay	85.0
Madras	89.5
Calcutta	8?. 5

(b) More connections will be given progressively depending upon the availability of cables, line materials etc. to further utilise the installed capacity subject to limitation of trallic dandling capacity of the exchanges and availability of junctions.

Employees Provided fund and Family Pension arrears

967. SHRI RAM NARESH KUSHA-WAHA:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that the Employees Provident Fund and Family Pension Fund arrears have been mounting for the last few years; and
- (b) if so, what is the extent of rise during the last three years (year-wise) and what measures have been taken by Government to ensure that the employers do not misuse or mis-appropriate the provident fund contributions recovered from the employees wages and that the money is deposited in the Provident Fund of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) and (b) According to the Employees' Provident Fund authorities, the total amount of arrears on account of the Employees Provident Fund and the I

Pension Fund both in respect of exempted and unexempted establishments during the last three years were as given below:—

(Rs in Crore)

			Amount in arrears		
			Provident Pension	Family Fund	
19^1-82			43. ₈ 8	_a .6i	
1988-83			7,-55	s>6a	
1983-84			93., 1	305	
(up to De	c. 83)			

In order to ensur, that the employers OOt misappropriate t'ne provident fund contributions deducted from the wages of employees, an explanation to section 405 Indian Penal Code was added in October, 1973 to specify that any employer who has deducted the employees' share of provident fund contributions from the wages of the employees and failed to deposit the same to the provident fund shall be deemed to have committed a breach of trust and dishonestly mis-appro-priated the provident fund and shall be liable to be prosecuted under section 406/ 409 Indian Penal Code. The provident fund authorities are accordingly launching prosecutions against the employers who are suspected to have misused the provident fund. In addition, the provident fund authorities are taking every possible legal and penal action under the Employees* Provident Funds and Miscellaneous Provisions Act, 1952 for recovery of the outstanding dues.

Weak promotional prospects in the Direc torate General of Employment and Training .

to Questions

968. SHRI RAM PUJAN PATEL: Will Ihe Minister of LABOUR AND REHA-BILITATION be pleased to state.

- (a) whether it is a fact that the promotional prospects in the Data Processing Centre (Card Punching Section) in the Directorate General of Employment and Training are quite bleak;
 - (b) if so, what are the reasons therefor;
- (c) what are the details of the emplo j ces woiking in the Card Punching Section who have not got any promotion for the last 10 years, 15 years and 20 years; and
- (d) what steps Government have taken or propose to take to remove this hardship?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) and (b) Promotion avenues exist to the post of Junior Investigators /Technical Assistants (Hollerith) for the Key Punch Opera tors I Key Punch Operator Supervisor*, working in the Data Processing Unit of the Directorate General of Employment & Training. In addition, there is also a Selection Grade for the Key Punch Operators. At present^ promotions are being made in accordance with the existing recruitment rules.

(c) The information required is as under:—

SI. Designation of the employee

No Section who have not got any promotion for the last 10 Years 15 Years 20 Years

No. of employees in the Card Punching

1	Hollerith Supervisor	. Nil	Nil	1
2	Technical Assistant (Hollerith)	. Mil	Nil	Nil
3	Key Punch Operator Supervisor	Nil	Nil	Nil
4	Key Punch Operator (Selection Grade)	Nii	Nil Ni	1
5	Key Punch Operator.	4	8	5